

Government of India
Ministry of Commerce and Industry

PUBLIC NOTICE NO. 42/ 2002-2007
NEW DELHI : DATED THE 10th OCTOBER, 2002

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Subject: Deemed export benefits to Talcher Super Thermal Power project Stage II (4 X 500 MW), for Power Generation.

In exercise of powers conferred under Paragraph 2.4 of the Export and Import Policy, 2002-2007 and Paragraph 1.1 of Handbook of procedures, (Vol.1) , 2002-2007, the Director General of Foreign Trade hereby makes the following amendments in the Public Notice No.38 (RE-99)/1997-2002 dated 5.11.1999 vide which transitional arrangements were notified allowing deemed export benefits to the power projects mentioned on the subject:

“In case of Talcher Super Thermal Power Project Stage–II (4X500MW), since the World Bank funding was not available, M/s NTPC shall have to return the cash equivalent of the following deemed export benefits availed by the suppliers for this project:

- i) Benefits obtained under Para 10.3 (a) (Advance Intermediate Licence/ Special Imprest Licence) and Para 10.3 (b) (Deemed export drawback) of Exim Policy, 1997-2002 (Revised Edition: March, 1999) up to 31.3.2000.
- ii) Benefits obtained under Para 10.3 (c) (Refund of Terminal Excise duty) of Exim Policy, 1997-2002 (Revised Edition: March, 2001)/Para 8.3 (c) (Refund of Terminal Excise duty) of Exim Policy, 2002-2007 for the period from 1.4.2000 onwards.

2. This issues in public interest.

(L. Mansingh)
Director General of Foreign Trade

Copy to all concerned;
By order etc.

(P.K.Santra)
Deputy Director General of Foreign Trade